

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

**CP 491/2015
OA 1210/2015**

the 23rd day of September, 2015.

**Hon'ble Mr. Justice Syed Rafat Alam, Chairman
Hon'ble Mr. P.K.Basu, Member (A)**

K.N.Manjunatha
S/o Shri Ninge Gowda KC
Age 47 years
Resident of C-201, Pragathi Vihar Hostel
New Delhi – 110 003
(By Advocate: applicant in person) Applicant

VERSUS

Shri R.N.Dubey
Joint Secretary (Training) and CAO
Ministry of Defence, 'E' Block Hutmants
Dalhousie Road
New Delhi – 110 011
(By Advocate: Shri Rajender Nischal) Respondent

Order (Oral)

By Hon'ble Mr.Justice Syed Rafat Alam, Chairman

At the outset, Shri Rajender Nischal, learned counsel for the respondents submitted that pursuant to the order of this Tribunal in another OA the representation of the applicant dated 15.07.2014 has already been disposed of vide order dated 11.05.2015, a copy whereof is also enclosed with the counter affidavit.

2. In view of the above, we are of the view that since the direction was only to decide his representation dated 15.07.2015 and the same has been disposed of by the respondents, no case is made out of contempt. If the applicant is aggrieved by the same, it would always be open to him to

question the validity of the order in appropriate proceeding before the appropriate forum.

3. Contempt Petition is dropped, with the aforesaid liberty.

(P.K.Basu)
Member (A)

(Syed Rafat Alam)
Chairman

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